

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAKALU TRADING LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	MAKALU TRADING LIMITED
2.	Date of incorporation of corporate debtor	24/06/1981
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. of corporate debtor	U51900MH1981PLC024687
5.	Address of the registered office and principal office of corporate debtor	Reg. Office as per MCA - 1, 3rd Floor, 14 A, Sukhia Building, Cawasji Patel Road, Horniman Circle, Fort MUMBAI Mumbai City MH 400001 IN Office address as per NCLT Order: 1 Pearl Mansion 91 Maharshi Karve Road, Marine Lines, Mumbai- 400020
6.	Insolvency commencement date in respect of corporate debtor	Hon'ble NCLT Order - 05/04/2022, Copy of Order received on 13/04/2022
7.	Estimated date of closure of insolvency resolution process	02/10/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Rakesh Bothra Reg. No. IBBI/IPA-001/IP-P-01758/2019-2020/12675
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - 119- A, 1st Floor, Vinay Bhavya Complex, 159, C S T Road, Kalina, Santacruz East, City - Mumbai, Maharashtra -400098 Email – ip.rakeshbothra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned on point 9 Email id - cirp.makalu@gmail.com
11.	Last date for submission of claims	27/04/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) –Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not applicable
14.	(a) Relevant Forms for submission of claims with proof	Form B – For Claim by Operational Creditors Except Workmen /Employee Form C- For Claim by Financial Creditors Form D – For Claims by A Workmen or an Employees Form E – For Claims by Authorised Representative of Workmen and Employees Form F – For Claims by other Creditors
	(b) Format of Forms / Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: same as mentioned on point 9

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court III in CP(IB)-168/IBC/MB/2022 has ordered the commencement of a corporate insolvency resolution process of the MAKALU TRADING LIMITED vide order dated 05/04/2022.

The creditors of MAKALU TRADING LIMITED, are hereby called upon to submit their claims with proof on or before 27/04/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: April 13, 2022

Place: Mumbai

Rakesh Bothra
Interim Resolution Professional

Reg. No. IBBI/IPA-001/IP-P-01758/2019-2020/12675

